The National Commission for Controlling Medical Inflation Bill, 2022

SHRI SANDOSH KUMAR P (Kerala): Sir, I move for leave to introduce a Bill to provide for the establishment of a National Commission for Controlling Medical Inflation in order to monitor, regulate and standardize the rising costs of medicines, medical diagnostic tests and pathological examinations, and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SANDOSH KUMAR P: Sir, I introduce the Bill.

4.00 P.M.

MR. DEPUTY CHAIRMAN: The Constitution (Amendment) Bill, 2022 (amendment of articles 124, 127, 128, 222, etc., substitution of articles 124A, 124B, and 124C).

The Constitution (Amendment) Bill, 2022 (amendment of articles 124, 127, 128, 222, etc., substitution of articles 124a, 124b, and 124c)

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I move for leave to introduce a Bill further to amend the Constitution of India relating to the appointment of Judges of the High Court and the Supreme Court.

MR. DEPUTY CHAIRMAN: Please first introduce the Bill.

SHRI BIKASH RANJAN BHATTACHARYYA: Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI BIKASH RANJAN BHATTACHARYYA: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, the National Judicial Commission Bill, 2022.